

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED WEDNESDAY THE FOURTEENTH DAY OF JUNE  
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI P. K. KARTHA, VICE CHAIRMAN

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 257/89

P. P. Raghavan Nair

Applicant

Vs.

1. The Sub Inspector of Police,  
Special Branch, Cochin and
2. The Superintendent of Police,  
Union Territory of Lakshadweep,  
Kavarathy

Respondents

M/s. K. P. Dandapani,  
Smt. Sumathi Dandapani and  
K. Jaju Babu

Counsel for the  
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the  
respondents

ORDER

Shri P. K. Kartha

The applicant who is working as a Head Constable has filed this application under Section 19 of the Administrative Tribunals Act, 1985 praying that the impugned order of transfer dated 24.4.1989 (Ext. P-1) whereby he has been transferred from Cochin to Agatti be quashed and that the respondents be directed to permit him to continue at Cochin for a period of three years in accordance with the norms prescribed by them.

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2. The applicant has stated that he has worked at Lakshadweep Islands for about 21 years, that he was transferred to Calicut in 1987 and later on he was transferred to Cochin where he joined in May, 1988 and is continuing in that place.

3. The learned counsel for the respondents has stated that a decision has been taken to transfer some officials from Cochin to Lakshadweep Islands on administrative grounds and that apart from the applicant, some others have also been transferred.

4. There is no allegation of malafides against the respondents. In a disciplined force like the Police, we do not consider it proper to interfere in normal placings and transfers unless malafides is alleged and proved.

5. In the facts and circumstances mentioned above, we do not see any merit in the application and the same is dismissed at the admission stage itself.

6. The learned counsel for the applicant has brought to our notice that there is one vacancy in the post of Head Constable at Cochin and that the applicant may be considered for appointment in that vacancy. The learned counsel for the respondents stated that there is no proposal to fill up the vacancy for the present. However, in the event of any decision being taken by the respondents to fill up the vacancy, the respondents are directed to

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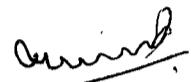
consider the request of the applicant for posting at  
Cochin on sympathetic <sup>ally</sup> grounds.

7. The application is disposed of at the admission stage itself on the above lines.
8. Parties to bear their own costs.



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(N. V. Krishnan)  
Administrative Member  
14.6.89



(P. K. Kartha)  
Vice Chairman  
14.6.1989

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